

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax/Misc/41139, 41140, 41141,
41142/2017 in Appeal No.584-587 of 2012**

(Arising out of Orders-in-Original Nos.62 to 65/2012 dt.30.03.2012 passed by
Commissioner of Service Tax, Chennai)

M/s.Goodearth Maritime Pvt Ltd

5th Floor, TVH Bellicia Towers
Phase II, No.94, MRC Nagar,
Chennai – 600 028.

Appellant

VERSUS

Commissioner of GST & Central Excise

Chennai South Commissionerate
MHU Complex, 692, Anna Salai
Nandanam, Chennai – 600 035.

Respondent

APPEARANCE:

For the Appellant : Ms.Sanjana Siri S.G., Advocate

For the Respondent : Sh.Arul C Durairaj, Superintendent (AR)

CORAM :

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)**

DATE OF HEARING :05.03.2020
DATE OF DECISION :05.03.2020

FINAL ORDER No.40733-40736/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal's are dismissed. The Miscellaneous applications filed by the Department for change in cause title is allowed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp